

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-1107/ND/2018**

IN THE MATTER OF:

M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

**For the Respondent/ Corporate-debtor :Mr. Mani Gupta, Advocate and
PCS Avantika Shukla**

ORDER

After some argument learned counsel appearing on behalf of the Resolution Professional seeks to inform the further developments in the matter. Matter is adjourned to 27.02.2020

- s d -

**(V.K. Subburaj)
Member (T)**

- s d -

**(Abni Ranjan Kumar Sinha)
Member (J)**